

OFFICE OF THE DISTRICT JUDGE, BANDA

No. 2309

170

Banda: Dated: Sept. 14, 2015

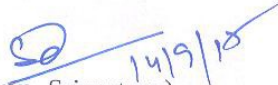
NOTICE

Hon'ble the Chief Justice of India has laid down the following guide lines with regards to complaints against the Officers of Subordinate Judiciary, communicated by Hon'ble High Court of Judicature at, Allahabad vide C.L.No.1416/Conf. dated 11.06.2015, which are as follows:


"1. The complaint making allegations against members of the Subordinate Judiciary in the State should not be entertained and no action should be taken thereon, unless it is accompanied by a duly sworn Affidavit and verifiable material to substantiate the allegations made thereon.

2. If action on such complaint meeting the above requirement is deemed necessary, authenticity of the complaint should be duly ascertained and further steps thereon should be taken only after satisfaction of the competent authority designated by the Chief Justice of the High Court.

3. If the above requirements are not complied with, the complaint should be filed/lodged without taking any steps thereon."


(Guru Saran Srivastava)
District Judge,
Banda

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14/9/15